

H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD.



RETENDER

E-TENDER FOR

**Supply, Testing, Installation and Maintenance of
Computer Hardware (Desktops) under E-Courts
project in various District/Sub-Ordinates Courts in the
State of Himachal Pradesh.**

**(E-Tender No: HPSEDC/CC/e-Courts/2K16-9464)
Due on 07/03/2016**

**H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD,
1st FLOOR, IT BHAWAN, MEHLI, SHIMLA-171013.**

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www.hpsedc.gov.in, tender document can also be downloaded from www.hptenders.gov.in&
www.hphighcourt.nic.in

Uploaded on 28/02/2016

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SECTION-I

INVITATION FOR BIDS

E-TENDER NO:HPSEDC/CC/e-Courts/2K16-9464

Note :

This invitation for bids (NIT) was published on 26-01-2016 in the following newspapers by way of e-tender notice and uploaded on web sites www.hpsedc.gov.in, www.hptenders.gov.in and www.hphighcourt.nic.in;

- (i) The Hindu (Delhi/Chandigarh edition)
- (ii) The Tribune (Chandigarh edition)

As the adequate numbers of e-bids were not received in response to this NIT against Category-I (Item No 1.01 & 1.02 – i.e. Desktops). The earlier tender got cancelled and Short Notice Tenders are hereby again invited from eligible bidders by way of e-tendering for about 600 Nos Desktop Computers. The tender document made available on web sites <https://hptenders.gov.in> , www.hpsedc.gov.in and www.hphighcourt.nic.in on 29/02/2016. Last date for e-bid submission is 07-03-2016 upto 6 PM. The e-bids are to be submitted on a e-tender portal of Himachal Pradesh Government i.e. <https://hptenders.gov.in>. Thereafter any changes/modifications in the tender document shall be uploaded on websites <https://hptenders.gov.in> , www.hpsedc.gov.in and www.hphighcourt.nic.in. Interested eligible bidders may submit their online bids from 29-02-2016 (10:00 AM) to 07-03-2016 (upto 6 PM). These e-bids will be opened on 08-03-2016 at 02:30 PM.

The detailed tender document contained in the following sections has been prepared to elaborate all techno-commercial conditions of this tender.

In case of any discrepancy between the Press Advertisement and detailed provisions of this Tender Document, the latter will prevail. For any further changes in this document, please see its updated version on web sites <https://www.hptenders.gov.in>, www.hpsedc.gov.in, and www.hphighcourt.nic.in.

INTRODUCTION:

e-Tenders are invited by the undersigned for meeting the immediate requirement of about 600 numbers (+/- 10%) of Desktop Computers having broad specifications hereunder to be supplied, installed and maintained (during five years warranty period) in various District & Sub-Ordinate Courts in Himachal Pradesh & its maintenance during five years warranty period. Any similar subsequent requirement under this project received during one year period shall also be met under this project.

CATEGORY – 1 Broad specifications of the required Desktop	Tentative requirement
Item No: 1.01 Intel Core i3 based processor with latest Generation or equivalent@2.6Ghz or higher,4 GB RAM, 500 GB HDD 7200 rpm, Minimum 18.5” TFT LED Monitor (HD Resolution) or higher, minimum, with preloaded Ubuntu-Linux 14.4 LTS or latest, with 5 years Comprehensive onsite warranty (For detailed specifications please refer to Annexure-I in SECTION - 6).	447 Nos. (± 10%).
Item No: 1.02 Intel Core i5 based processor with latest Generation or equivalent@3.3 Ghz or higher, 8 GB RAM, 500 GB HDD 7200 rpm, Minimum 18.5” TFT LED Monitor (HD Resolution) or higher, minimum, with preloaded Ubuntu-Linux 14.4 LTS or latest, with 5 years Comprehensive onsite warranty (For detailed specifications please refer to Annexure-I in SECTION - 6).	149 Nos (± 10%).

GIST OF IMPORTANT GENERAL CONDITIONS

1) Unless otherwise specified for a part of the order, **the entire supply of Computers Hardware to be completed within 6 weeks from the date of placing the supply order and Installation has to be completed within 2 weeks of supply of equipments.**

2) **SCHEDULE OF THE TENDER PROCESS:**

1.	Tender Inviting Office & Address	H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD. 1st FLOOR, IT BHAWAN, MEHLI, SHIMLA-171013.
2.	a) Work Name	Supply, Installation and maintenance of Computer Systems.
	b) Tender reference	Tender No: HPSEDC/CC/e-Courts/2K16-9464
	c) Place of Execution	Himachal Pradesh (Location wise detail as per Annexure – A in Section-5)
3.	a) Tender document availability	Tender document is available at https://www.hptenders.gov.in, www.hpsedc.gov.in and www.hphighcourt@nic.in
	a) Fee for Tender	The Payment for Tender Document Fee Rs. 5000/- (Rupees Five Thousand Only) (Non refundable) can be made by eligible bidders in the shape of Demand Draft in favour of HPSEDC, Shimla-13” payable at Shimla. Those already paid the cost of tender document need not to pay again. They have upload the receipt/documents only.
4.	Publication of Tender Notice	27-02-2016 from 5.00 PM onwards
5.	Earnest Money Deposit (EMD)	EMD (a) Category-1: Rs. 5 lacs (Rupees five lacs only) can be paid through demand draft orBG or pledged FDR in favour of “HPSEDC, Shimla-13” payable at Shimla. (The BG format is as per Proforma-F in Section-5) The original DD has to be submitted in HPSEDC on or before 08-03-2016 upto 2 PM. The company registered with NSIC eligible for exemption from submitting tender fee and EMD as per Govt. policy must submit/upload the relevant the documents. Company/firm those already submitted the EMD need not to submit again. They will upload the receipt/Documents in reference to EMD of e-portal.

6.	Last date and time for submission of e-Tender	07-03-2016 upto 06:00 PM
7.	Date and Time of Opening of Eligibility-cum-Technical Bids	08-03-2016 at 02:30 PM
12.	Date and Time of Opening of Commercial Bids	shall be intimated later on.
13.	i. Eligibility & Technical specifications Criteria: Please refer to the Section-3 of the Tender Document. ii. Two Bid System i.e. Stage-1:Eligibility-cum-Technical Bid; Stage-2: Commercial Bid. Refer Section-5 of the Tender Document for details.	

- 3) Notwithstanding anything else contained to the contrary in this Tender Document, the Managing Director, H.P. State Electronics Development Corporation Ltd, reserves the right to cancel/withdraw/ modify fully or partially the 'Invitation for Bids' or to reject one or more of the bids without assigning any reason and shall bear no liability whatsoever consequent upon such a decision.

SECTION 2

2. INSTRUCTIONS TO BIDDERS FOR ELECTRONIC TENDERING SYSTEM

2.1 Registration of bidders on e-Procurement Portal:-

All the bidders intending to participate in the tender processed online are required to get registered on the centralized e - Procurement Portal i.e. <https://www.hptenders.gov.in>. Please visit this website for more details. In case of any problem in registration, please contact on toll free No. 1800-3070-2232, (Mob) 7878007972 & 7878007973, 01772623513.

2.2 Obtaining a Digital Certificate:

- 2.2.1 The Bids submitted online should be encrypted and signed electronically with a Digital Certificate to establish the identity of the bidder bidding online. These Digital Certificates are issued by an Approved Certifying Authority, by the Controller of Certifying Authorities, Government of India.
- 2.2.2 The bidders may obtain Class-II or III digital signature certificate from any Certifying Authority or Sub-certifying Authority authorized by the Controller of Certifying Authorities or may obtain information and application format and documents required for the issue of digital certificate from:
- 2.2.3 Bid for a particular tender must be submitted online using the digital certificate (Encryption & Signing), which is used to encrypt and sign the data during of bid preparation stage. In case, during the process of a particular tender, the user loses his digital certificate (due to virus attack, hardware problem, operating system or any other problem) he will not be able to submit the bid online. Hence, the users are advised to keep a backup of the certificate and also keep the copies at safe place under proper security (for its use in case of emergencies).
- 2.2.4 In case of online tendering, if the digital certificate issued to the authorized user of a firm is used for signing and submitting a bid, it will be considered equivalent to a no-objection certificate/power of attorney /lawful authorization to that User. The firm has to authorize a specific individual through an authorization certificate signed by all partners to use the digital certificate as per Indian Information Technology Act 2000. Unless the certificates are revoked, it will be assumed to represent adequate authority of the user to bid on behalf of the company/firm in the department tenders as per Information Technology Act 2000. The digital signature of this authorized user will be binding on the firm.
- 2.2.5 In case of any change in the authorization, it shall be the responsibility of management / partners of the company/firm to inform the certifying authority about the change and to obtain the digital signatures of the new person / user on behalf of the firm / company. The procedure for application of a digital certificate however will remain the same for the new user.
- 2.2.6 The same procedure holds true for the authorized users in a private/public limited company. In this case, the authorization certificate will have to be signed by the directors of the company.

2.3 Pre-requisites for online bidding:

In order to bid online on the portal <https://www.hptenders.gov.in>, the user machine must be updated with the latest Java & DC setup. The link for downloading latest java applet & DC setup are available on the Home page of the e-tendering Portal.

2.4 Online Viewing of Detailed Notice Inviting Tenders (N.I.T.) :

The bidders can view the detailed N.I.T and the time schedule (Key Dates) for all the tenders floated through the single portal e-Procurement system on the Home Page at <https://www.hptenders.gov.in>

2.5 Download of Tender Documents:

The tender documents can be downloaded free of cost from the e-Procurement portal <https://www.hptenders.gov.in>, www.hpseedc.gov.in and www.hphighcourt.nic.in.

2.6 Key Dates:

The bidders are strictly advised to follow dates and times as indicated in the online Notice Inviting Tenders. The date and time shall be binding on all bidders. All online activities are time tracked and the system enforces time locks that ensure that no activity or transaction can take place outside the start and end dates and the time of the stage as defined in the online Notice Inviting Tenders.

2.7 Bid Preparation (Qualification & Financial) Online Payment of Tender Document Fee& EMD of online Bids:

- 2.7.1 The payment for Tender document fee and EMD can be made as mentioned in Section 3, at Sr. No. 1 and 2 of the Table.
- 2.7.2 The bidders shall upload their eligibility-cum-technical offer containing documents, qualifying criteria, technical specification, schedule of deliveries, and all other terms and conditions except the rates (price bid).
- 2.7.3 The bidders shall quote the prices in price bid format only.
- 2.7.4 If bidder fails to complete the Online Bid Preparation at Submission stage on the stipulated date and time, his/hers bid will be considered as bid not submitted, and hence not appear during tender opening stage.
- 2.7.5 Bidders participating in online tenders shall check the validity of his/her Digital Signature Certificate before participating in the online Tenders at the portal <https://hptenders.gov.in>.
- 2.7.6 For help manual please refer to the 'Home Page' of the e-Procurement website at <https://hptenders.gov.in>., and click on the available link 'How to .. ?' to download the file.
- 2.7.7 Post registration, bidder shall proceed for bidding by using both his digital certificates (one each for encryption and signing). Bidder shall proceed to select the tender he is interested in.

SECTION 3
ELIGIBILITY CRITERIA

3. Eligibility Criteria

Any Bidder not meeting even one of the qualification criteria as mentioned below shall be summarily rejected. The Bidders shall enclose/upload documentary evidence for fulfilling the Eligibility in the Eligibility-cum-Technical Bid. If a bidder fails to enclose the documentary proof for eligibility, their bid will be summarily rejected

Category – 1 (Desktops) & Category-2 Network Switches

S. No.	Clause	Documents Required
1.	Tender Document fee should have been submitted.	The Payment for Tender Document FeeRs. 5,000/- (Rs. Five thousand only) through demand draft in favour of “HPSEDC, Shimla-13” payable at Shimla. The bidder will upload the copy of demand draft (DD). The original DD has to be submitted in HPSEDC by on or before 08/03/2016 upto 2 PM.
2.	EMD should have been submitted.	EMD (a) Category-1: Rs. 5 lacs (Rupees five lacs only) can be paid through demand draft orBG or pledged FDR in favour of “HPSEDC, Shimla-13” payable at Shimla. (The BG format is as per Proforma-F in Section-5 The original DD has to be submitted in HPSEDC on or before 08-03-2016 upto 02 PM. The company registered with NSIC eligible for exemption from submitting tender fee and EMD as per Govt. policy must submit/upload the relevant the documents. Those already submitted the EMD has to upload the receipt/documents of EMD deposit.
3.	The Bidder should be registered in India under the Indian Companies Act, 1956 /Partnership firm/sole proprietorship firm Bidder should have registered office(s) in India and should be in existence in India for at least the last 5 years, as on date of submission of bid.	The bidder shall provide the Certificate of Incorporation for Registered Companies, Partnership Deed for Partnership Firms/VAT or Service Tax Registration Certificate for Sole Proprietorship Firms.

4.	The Signatory signing the Bid on behalf of the Bidder should be duly authorized by the Board of Directors of the Bidding Company to sign the Bid on their behalf.	POWER OF ATTORNEY TO BE PROVIDED duly SIGNED BY THE COMPANY SECRETARY or any other officer dully authorised by the company management.
5.	OEM shall be a Company registered in India under the Indian Companies Act 1956 and existing for the past 3 years as on 31.12.2015	OEM shall provide the Certificate of Incorporation.
6.	<p>The bidder for items under Category-1 (desktops) must have a average minimum turnover# of at least Rupees 20 Crore for the last three years from sale of desktops/laptops/servers/tablets/printers and allied accessories.</p> <p>The OEM/manufacturer whose desktops proposed to be supplied by bidder must have minimum Rs 700 Crore per annum in each of the last three financial years (FY 12-13, FY 13-14, FY 14-15) respectively.</p> <p># the turnover will be from sale, support, maintenance in India.</p>	<ul style="list-style-type: none"> Audited Balance sheet and Profit & Loss account statement of the Bidder for each of the last 3 audited financial years FY 12-13, FY 13-14, FY 14-15. Certificate duly signed by Statutory Auditor of the Bidder for total turnover in each of the 3 given years.
7.	The Bidder quoting for Items under Category-1 should be in the business of supplying, installing, and maintaining of computational devices (Computer, Laptops, Servers, Tabs etc.) in India for the last five years	Copy of atleast 5 Purchase Orders minimum each of value of Rs. 25 lacs per annum issued in the name of Bidder during the year 2012-13,2013-14 and 2014-15 and copy of the completion/Performance Certificate for the above Purchase Order shall be submitted by bidders quoting for Catgeory-1.
8.	Should not have been black listed by any Government or Semi Government entity in India (Centre / State / Local Bodies, UIDAI, NIC, STQC etc.) for breach of any applicable law or violation of regulatory prescriptions or breach of agreement as on date of submission of Bid.	A self-certified letter as per the PROFORMA-E and letter of undertaking as per PROFORMA-D in Section-5.

9.	In case Bidder is not an OEM then an authorized undertaking will be required from the OEM stating that OEM will discharge all responsibilities under warranty for the period indicated in the contract, in case the Bidder fails to do the same for any reason.	Authorized undertaking from the OEM as per the PROFORMA-A in Section-5
10.	The bidder/OEM for quoting for Desktop must have proper after sale support mechanism in the State and its surroundings. Bidder will station one Engineer at High Court Shimla.	Undertaking in this behalf may be submitted.
11.	ISO 9001:2008 Certificate issued in the name of OEM for Manufacturing Process and ISO 14001:2008 Certificate issued in the name of OEM for handling of hazardous items in the manufacturing process.	Copies of valid ISO 9001:2008 and ISO 14001:2008 Certificates.
12.	OEM/Bidder shall have office in Himachal Pradesh.	The approved supplier has to station one Resident Engineer/Call coordinator in HP High Court.
13.	OEM/Bidder shall have their own Website.	The URL of the Website Name and Copy of Home Page Print out shall be submitted.
14.	The Bidder should have all necessary licenses, permissions, consents, NOCs, approvals as required under law for carrying out its business. The Bidder should have currently valid Sales tax/Service Tax Registration Certificate and PAN No.	Copies of Sales Tax, Service Tax Certificate & PAN No.
15.	The infrastructure proposed should meet the minimum specifications of indicated in the	A self-certified document indicating compliance to minimum specifications as per the Fact Sheets in Section-5.

For Category 1 (Desktop)

- (i) The Bidder can choose to have a separate Authorised Service Provider (ASP). There is no turnover criterion for the ASP but it should provide the first level of OEM's support which is fully backed up by the O.E.M. by means of a written understanding regarding maintenance. However, the Purchaser shall have the final discretion in this regard and can even ask for a trilateral agreement with the Bidder and the OEM in such cases to ensure timely delivery and maintenance.
- (ii) The quantities given in the BOQ (Bill of Quantities) as mentioned in Section-6 (Annexure-1) are tentative. The approved contractor shall submit

the proper printed bills immediately after execution of work (s) in the respective deptt. showing TIN, VAT, Service Tax number along with documents of work done / measurements duly verified by the respective deptt.

- (iii) All the statutory and mandatory deductions like Sales tax, VAT, Income Tax, Service Tax etc. etc. or any other levy, as may be notified from time to time by the H P Government and Govt. of India, by way of any notification or Act or Law or otherwise, the same will be deducted from the running as well as final bills of the contractor at the time of payment. The rate of such recoveries will at the rates prevailing at the time of payment.
- (iv) The rates quoted for the items of work shall be inclusive of all taxes (VAT / Service Tax / freight charges etc.) and shall also remain valid during the period of execution to upto the date of completion of work and nothing extra on the accepted rates will be paid by the department / corporation at any stage of time.
- (v) In case holiday is declared on the opening date tender will be opened on next working day at same time.
- (vi) It is reiterated that Purchaser's decision regarding Bidder's eligibility will be final and binding on all the Bidders.
- (vii) In case OEM/manufacturer not participating in the tender directly, he can authorised only one bidder to participate on its behalf in the tender.

3.2 Cost of Bidding:

3.2.1 The Bidder shall bear all costs associated with the preparation and submission/uploaded of its bid using e-tender portal of <https://hptenders.gov.in> and **H.P. State Electronics Development Corporation Ltd., (hereinafter referred to as the 'Purchaser' or "HPSEDC" in short)** will in no case be responsible or liable for these costs, whether or not the Bid is finally accepted.

B- TENDER DOCUMENTS

3.4 The Bidder is expected to examine the Tender Document carefully. Failure to furnish all information required as per the Tender Document may result in the rejection of the Bid.

3.5 Clarification regarding Tender Document:

3.5.1 Any clarifications / revision in tender documents on this tender shall only be uploaded on the HPSEDC website www.hpsedc.gov, <https://hptenders.gov.in> and www.hphighcourt.nic.in on or before 02-03-2016.

3.6 Amendment of Bids:

3.6.1 Bids once uploaded/submitted and bid submission time has been finished cannot be amended. However, in some circumstances (such as major anomaly in the technical specifications having a major impact on pricing), the Purchaser may decide to take fresh bids from all the Bidders before actually opening of the Commercial Bids.

3.6.2 In order to afford prospective Bidders reasonable time to make amendment in their bids, the Purchaser may, at his discretion, extend the deadline for the submission of bids. However, no such request in this regard shall be binding on the Purchaser.

C - PREPARATION OF BIDS

3.7 Language of Bid & Correspondence:

3.7.1 The Bid will be prepared by the Bidder in English language only. All the documents relating to the Bid (including brochures) supplied/uploaded by the Bidder should also be in English and the correspondence between the Bidder & Purchaser will be in English Language only. The correspondence by Fax / E-mail must be subsequently confirmed by a duly signed copy (unless already signed digitally).

3.8 Documents comprising of Bid:

The Bidder will prepare the bid in two parts.

I. ELIGIBILITY CLAIM-CUM-TECHNIAL BID:

(A) In support of his eligibility, a bidder participating for Category – 1 must submit/upload the following documents:

- (i) Detailed profile of the Company/ Firm.
- (ii) If the Bidder is not the O.E.M. and/or the ASP is different from the O.E.M., he will be required to upload/enclosed an undertaking (**Proforma 'A' as per Section-5**) from the O.E.M. An authorised signatory of the O.E.M. as per its internal regulations should sign this undertaking. Such an authorisation may be seen during scrutiny of bids. OEM can authorise only one bidder to quote in the tender on its behalf.

- (iii) Financial data of the last three years in the format given in **Proforma 'B' Section-5**. Audited Balance Sheets, Profit & Loss Accounts and copy of Income Tax return also need to be enclosed.
- (iv) Number and value of Servers/ Desktops/ Laptops/ NetBooks/ Tablet PC supplied during the last three years in the Performa given in **Proforma 'C' Section-5** .
- (v) Certificates regarding satisfactory installation and after sales support from some prominent customers described in **Proforma 'C' Section-5** .
- (vi) Audited Statement regarding sale of Servers/Desktops/Laptops/NetBooks/Tablet PC & ICT accessories turnover of the OEM and the Bidder.
- (vii) Photocopy of Rs 5000/-/ demand draft or copy of cash receipt issued by HPSEDC if cash deposited towards the cost of the tender document.
- (viii) Declaration in **Proforma 'D' Section-5** by an authorised signatory to the effect that all conditions contained in the Tender Document are acceptable to the Bidder. Such an authorisation may be seen during scrutiny of bids.
- (ix) Declaration in **Proforma 'E' Section-5** that the Bidder has not been debarred/ blacklisted by any reputed Government/ Semi-Government organisation for quality of services/product and that there is no major complaint against the quality of service/ products by any organisation mentioned in this clause.
- (x) Documentary proof for establishing the capability of the Bidder (or his OEM) to execute this order by showing satisfactory/ timely supply and after sale support installation for these supplied equipments, where similar numbers of Servers/ Desktops/ Laptops/ NetBooks/ Tablet PC are involved in a single order.
- (xi) Fact Sheets for the products quoted by the Bidder.
- (xii) Product catalogues revised up to date. If some product upgradation has taken place since the printing of the brochures, latest authenticated releases/ bulletins must be uploaded/enclosed.
- (xiii) Benchmarking Report of the product done by a technically reputed organisation regarding overall performance of the product.
- (xiv) Competitive advantages in terms of features.
- (xv) A statement regarding support base in the region.

II. COMMERCIAL/PRICE BID:

The Commercial Bid shall consist of:

- (i) **Price Bid in Schedule I(Sample) (to be filled on-line) in part-2 of e-tender.**

3.9 Bid Currencies:

3.9.1 Prices shall be quoted in Indian Rupees.

3.9.10 The contract price shall be paid in Indian Rupees.

3.10 Bid Security :

3.10.1 Pursuant to clause 2.8 (II) the Bidder shall furnish Bid security/EMD, as part of its bid as mentioned hereunder. Any bid, submitted without bid security or with the lesser bid amount, as indicated below may be rejected being non-responsive.

Sr. No.	Equipment types	Bid security amount in rupees.
1)	Category – 1, Desktops	Rs. 5 lacs (Rupees five lacs only)

3.10.2 The Bid Security is required to protect the Purchaser against the risk of Bidder's conduct which may require forfeiture of security pursuant to Para 3.10.7. The Bid Security shall be in the shape of bank draft in favour of “M.D, H.P. State Electronics Development Corporation Ltd.” Payable at Shimla. The bidder should ensure that the original demand draft of tender cost and bid security/EMD has to be deposited in HPSEDC on or before 08-03-2016 upto 2 PM i.e. before opening of the tender.

3.10.3 Any Bid not secured in accordance with Para 3.10.1 will be rejected by the Purchaser.

3.10.4 Unsuccessful Bidders' Bid Security will be refunded as promptly as possible.

3.10.5 The successful Bidder's bid-security will be discharged upon the Bidders executing the contract and furnishing the performance security in accordance with Para 3.5.1.

3.10.6 No interest will be payable by the Purchaser on the above mentioned Bid Security.

3.10.7 The Bid Security may be forfeited:

1. If a Bidder withdraws its bid during the period of bid validity specified by the Bidder and required by the Purchaser.
2. During the tendering process, if a Bidder indulges in any such activity as would jeopardise the tender process. The decision of the Purchaser regarding forfeiture of the Bid Security shall be final & shall not be called upon question under any circumstances.
3. In the case of a successful Bidder, if the Bidder fails,
 - i. to sign the contract, and
 - ii. to furnish Performance Security.
 - iii. Violates any of such important conditions of this tender document or indulges in any such activity as would jeopardise the interest of the Purchaser. The decision of the Purchaser regarding forfeiture of the Bid Security shall be final & shall not be called upon question under any circumstances.

3.11 Period of validity of Bids:

3.11.1 For the purpose of placing the order, the Bids shall remain valid for at least 120 days after the date of bid opening. A bid valid for a shorter period may be rejected by the Purchaser as being non-responsive. During the period of validity of Bids, the rates quoted shall not change. However, in case of general fall in prices of a product in the IT/Electronics Industry before despatch of goods, such a reduction shall be passed on to the Purchaser after mutual negotiations.

3.11.2 In exceptional circumstances, the Purchaser may ask for extension of the period of validity and such a request shall be binding on the Bidder. The Purchaser's request and the response to such a request by various Bidders shall be in writing. A Bidder agreeing to such an extension will not be permitted to increase its rates.

3.12 Modification and withdrawal of Bids:

3.12.1 Modifications of Bids may be allowed by the Purchaser under circumstances mentioned in Para 3.6.1. This option will be available to every Bidder who has submitted his Bid.

3.12.2 Bids cannot be withdrawn in the interval after its submission of bids and before the expiry of Bid's validity specified by the Purchaser. Withdrawal of Bid during this interval may result in the forfeiture of Bidder's Bid security pursuant to clause 3.10.7.

E- BID OPENING AND EVALUATION

3.17. Opening of bids by Purchaser:

- 3.17.1 **The Bids submitted online by bidders shall be opened at 2:30 PM on 08-03-2016 or on any other later day** and time fixed as per Para 3.6.2 or other enabling provisions in this behalf, in H.P State Electronics Development Corporation Ltd, First Floor, IT Bhawan, Mehli, Shimla-13 (H.P.) in the presence of representatives of the Bidders who may choose to attend the proceedings. The representatives of Bidders will sign a register in evidence of their presence.
- 3.17.2 In order to assist in the examination, evaluation and comparison of Bids, the Purchaser may at its discretion ask the Bidder for a clarification regarding its Bid. The clarification shall be given in writing, but no change in the price or substance of the Bid shall be sought, offered or permitted.
- 3.17.3 In the first instance, the part-1 of the on-line tender i.e. 'Eligibility-cum-Technical Bid' will be opened.

3.17.4. Scrutiny of Technical Bid:

The "Fact Sheets" submitted by the Bidders shall be compared against the Product Catalogue and authenticated circulars regarding latest changes in the specifications. It will thus be ascertained whether the product offered by the Bidder matches with the minimum requirement of the Purchaser as given in the Technical Specifications in this Tender Document. **The Bidder required to produce quoted desktop model(s) for physical inspection and testing in HPSEDC**, so that components could be seen to ascertain the veracity of the Bidder's claim about specifications. These will be returned to the bidder after technical evaluation.

The commercial Bids of only those bidders will be opened who fulfils the minimum technical requirements of the purchaser and are found substantially responsive as per Para 3.8 (II) read in conjunction with other relevant clauses/Forms. However, the Purchaser reserves the right of giving minor relaxation, if a particular Bidder is not able to exactly match the specifications given in the document, provided that such a minor deficiency does not substantially reduce the performance level and is suitably compensated by some extra feature in the product. **Therefore, all Bidders must indicate in the Fact Sheets, extra features offered by them.** The decision of the Purchaser about giving minor relaxation shall be final and shall not be called upon question under any circumstances.

3.17.5. Opening of Commercial Bids of substantially Responsive Bidders:

A Substantially Responsive Bidder is one which conforms to all the stipulations of para 3.8 (II and III). The Purchaser's determination of a Bid's responsiveness is to be based on the contents of the Bid itself and not on any extrinsic evidence. However,

while determining the responsiveness of various Bidders the Purchaser may waive off any minor infirmity, which does not constitute a material deviation. The decision of the Purchaser in this regard shall be final.

3.17.6 A Bid determined as not substantially responsive will be rejected by the Purchaser. Such a Bid will not be normally allowed to be made responsive subsequently by way of correction/ modification.

3.18.Evaluation and Comparison of Commercial Bids:

3.18.1 The comparison of Commercial Bids shall be done as follows:

3.18.2 Bid Comparison:

The Bidders are required to complete their Commercial Bid in Schedule/Packet-2 under e-tender portal.

Initial evaluation/ comparison of items given in the Tender Document will be done on the basis of Gross Bid Value which will take into account F.O.R. destination price (including Comprehensive warranty for five years) **The F.O.R. price (including five years warranty period) must include all levies and duties customs duty, service tax, excise duty, Sales tax, HP VAT (Purchaser will provide the FORM-C, if required).**

However, it is preferred that OEM or their Authorised partner shall have dump/depot in the state of Himachal Pradesh. **If there is a reduction in any of the statutory duties and levies before the despatch of goods, the benefit of the same will be passed on to the Purchaser.**

3.18.3. Gross Bid Value:

The Gross Bid Value will be calculated as under;

(i)Gross Bid Value for Category – 1= (Per Unit Price of Item No 1 x total qty. of Item No 1 required)+ Per Unit Price of Item No 2x total qty. of items no 2 required).

Per Unit Price of above mentioned items will include the all taxes (inclusive HP VAT as applicable at present), other duties, levies and Freight & forwarding charges upto each district head quarter in the State) as mentioned in the BOQ.

3.19. RANKING OF BIDDERS:

3.19.1. The Bidders will be ranked in the inverse order of their category wise Gross Bid Value in Category-1 (Desktop) , the bidder will be ranked in the inverse order of overall value of Gross bid for items under the category.

3.19.2 **Reduction in Statutory Duties and Levies:**

If any reduction in customs/ excise duty or any other statutory levies takes place after opening the commercial bids, but before despatch of goods; the Successful Bidder shall pass on the proportional benefit to the Purchaser. However, if any such reduction takes place after the opening of bids but before the finalisation of Tender, revised sealed bids shall be taken.

3.20. NEGOTIATIONS:

- 3.20.1 The Purchaser may finalise the Tender & award the Contract without any negotiations, if it is satisfied with reasonableness & workability of the lowest offers. **Therefore, the Bidders are advised to quote lowest possible rates in the first instance only.** In case of negotiation, that shall be held with Lowest (L1) bidder only.
- 3.20.2 During the negotiations a revised offer will be taken from the representative of the Bidder by way of sealed bids. This revised offer will replace/supersede the earlier Technical & Commercial Bid, provided that the original offer (i.e. Technical/ Commercial) will not be allowed to be changed to the detriment of the Purchaser, as far as rates of every individual item & terms/ conditions are concerned. **Therefore, the Bidders are advised to send sufficiently senior representatives (who can take spot decisions) for negotiations.**
- 3.20.3 **During the negotiations on prices & other related terms/conditions, prevalent worldwide street-prices of such product, prices finalised in bids of similar size etc. will be kept in mind. The scope of negotiations may also include precise *modus-operandi* of after-sales service, mode of delivery, system integration etc.**

F - AWARD OF CONTRACT

3.21 Post Qualification:

- 3.21.1 The lowest Bidder can be denied the right of continuing with the contract, if the equipment being supplied by him, fails the standard performance criteria. In such an event, the next lowest bidder (L-2) shall be considered.

3.22 Purchaser's right to vary Quantities:

- 3.22.1 The Purchaser reserves the right to increase or decrease quantities. Such a variation will normally not be more than (+/-) 10%. The quantities can be altered without any change in the unit price or other terms and conditions. The Purchaser may even vary the break up of overall quantities of an item in view of techno-commercial reasons. The variation in the quantity of award shall be notified at the time of placing the order.

3.23 Purchaser's Right to Accept any Bid and to Reject any or all Bids:

- 3.23.1 Notwithstanding anything else contained to contrary in this Tender Document, The Purchaser reserves the right to accept or reject any Bid or to annul the bidding process fully or partially or modifying the same and to reject all Bids at any time prior to the award of Contract, without incurring any liabilities in this regard.

3.24 Notification of Award:

- 3.24.1 Prior to the expiry of the period of Bid validity, the Purchaser will notify the successful Bidder in writing by speed post or Fax or email that his Bid has been accepted.
- 3.24.2 The liability of the supplier(s) to deliver the Goods and perform the services will commence from the date of notification of Award. The Delivery Period shall be counted from the date of 'Notification of Award of Contract'. The "date of delivery" shall be the date on which the equipment /material is received at the destinations.
- 3.24.3 Upon the successful Bidders' furnishing of performance security, the purchaser will promptly notify each unsuccessful Bidder and will refund his Bid Security.

3.25 Signing of Contract:

- 3.25.1 After the Purchaser notifies the successful Bidder(s) that his 'Bid' has been accepted, the Purchaser will sign an agreement (described as Contract herein after) within 10 days with the successful Bidder on mutually agreed terms for efficacious implementation of the order.
- 3.25.2 The Purchaser's liability of taking the goods from the selected supplier(s) shall commence only from date of signing the date of the Contract

SECTION - 4

GENERAL CONDITIONS

OF

THE TENDER & CONTRACT

SECTION-4

GENERAL CONDITIONS OF THE TENDER & CONTRACT

4.1 Definitions:

4.1.1 In this part, the following interpretation of terms shall be taken:

- (a) "The Contract" means an agreement regarding supply of the goods & provision of services entered into between the HPSEDC and the Supplier, as recorded in the Contract Form signed by the parties, including all appendices thereto and all documents incorporated by reference therein.
- (b) "The Contract Price" means the price payable to the Supplier under the Contract for the full and proper performance of its contractual obligations.
- (c) "The Goods" means all the equipment and/or other material, which the Supplier is required to supply to the Purchaser under the Contract.
- (d) "Services" mean services ancillary to the supply of the Goods, such as transportation and insurance, and any other incidental services, such as installation, commissioning, training, maintenance and other such obligations of the Supplier covered under the Contract.
- (e) "The Purchaser" means the H.P. State Electronics Dev. Corporation Ltd" or "HPSEDC" in short or Registry of H.P. High Court.
- (f) "The Supplier", means short listed Bidder supplying the goods and services under this Contract.
- (g) "End User" means various district courts/sub-ordinate courts in the State of Himachal Pradesh.

Note: The aforesaid definitions will be valid with respect to one or more Suppliers short-listed to execute the Project. Services to be executed by each Supplier have been explained in detail in this Tender Document.

4.2. Application:

4.2.1 These General Conditions shall apply to the extent that these are not superseded specific by provisions in other parts of this tender document. A detailed Contract agreement shall be signed after the order is placed. Detailed provisions of such a contract-agreement shall have an over-riding effect vis-a-vis this Tender Document.

4.3 Standards:

4.3.1 The goods supplied under this Contract shall conform to the standards mentioned in the Technical Specifications and the latest improvements incorporated after the finalisation of contract, but before the dispatch.

4.4 Patent Rights of the Goods:

- 4.4.1 The Supplier shall indemnify the Purchaser against all third party claims of infringement of patent, trademark or industrial design rights arising from use of the goods or any part thereof in India.

4.5 Performance Security:

- 4.5.1 Performance Security for delivery/ installation and maintenance during warranty period.
- 4.5.2 Within 7 days of 'Notification of Award of the Contract', the Supplier shall furnish Performance Security to the Purchaser @10% of the order value valid for 120 days to safeguard the purchaser against timely delivery of ordered equipments. This will be replaced by performance security @5 % of the order value valid for 63 months by the supplier before expiry of the first Performance Security to ensure proper after-sales service during the warranty period.
- 4.5.3 The proceeds of the Performance Security shall be payable to the Purchaser as compensation for any loss resulting from the Supplier's failure to complete his obligations under the Contract. The Purchaser may claim such compensation in addition to initiating any other legal proceedings.
- 4.5.4 The Performance Security shall be given in one of the following forms:
An irrevocable and unconditional Bank Guarantee in favour of the Purchaser issued by a Nationalised/schedule bank in a format given by the Purchaser as per Proforma-G in Section-5. This Bank Guarantee should be of a sufficient duration to cover the risk of the Purchaser.
- 4.5.5 The Performance Security, regarding delivery & installation will be discharged by the Purchaser and returned to the Supplier not later than 30 days following the date of completion of the Supplier's performance related obligations, under the Contract (excluding after sales maintenance for which separate performance guarantee has been taken).

4.6 Inspections and Tests:

- 4.6.1 The Purchaser or its representative shall have the right (if it so desires) to test the goods to ascertain their conformity to the specifications. The Purchaser shall notify to the Supplier in writing of the identity of the representative deputed for this purpose & nature of tests that may be conducted (if found necessary) for bench-marking.
- 4.6.2 The inspections and tests may be conducted either at the factory premises/warehouse or at the end customer destination. All reasonable facilities and assistance including access to drawings and production data shall be furnished to the inspecting officers at no charge to the Purchaser. The Contractor shall inform the Purchaser in advance the time of starting of manufacture and the progress of manufacture of the equipments offered by him so that arrangements can be made for inspection at the premises, if so desired by the purchaser.
- 4.6.3 Should any inspected or tested Goods fail to conform to the Specifications, the Purchaser may

reject them and the Supplier shall either replace the rejected goods or make all alterations necessary to meet specification requirements to the Purchaser.

- 4.6.4 If the Purchaser decides to conduct the inspection at supplier's premises as per clause 4.6.1 to 4.6.3, no material being furnished against this specification shall be dispatched until inspected and approved by the Purchaser/ or his representative. Such inspection and approval will not relieve the Contractor of full responsibility for furnishing equipment conforming to the specifications nor will it prejudice any claim, right or privilege which the Purchaser may have on account of any loss sustained by it due to defective or unsatisfactory equipment supplied by the contractor. Should the inspection be waived off by the Purchaser, such waiver shall not relieve the contractor in any way from his contractual obligations.
- 4.6.5 **The sample of the proposed desktops to be supplied by the supplier has to be approved by the purchaser. Therefore the desktops(s) (one of each type) are to be provided for technical evaluation.**
- 4.6.6 Computer systems to be supplied shall be installed with latest version of Ubuntu Linux 14.04 LTS version as customised by Hon'ble e-Committee, Hon'ble Supreme Court of India & the bidder will insure that its works properly on the desktop PCs to be supplied by the vendor.
- 4.6.7 Bidder has to preload the Ubuntu-linux 14.04 LTS version OS as customised by Hon'ble e-committee, Hon'ble Supreme Court of India from CD/DVD provided to them and insure that it shall work properly on the desktop PCs to be supplied by the vendor.
- 4.6.8 GUI support for installing and managing peripherals such as cameras, printers, scanners, flash drives, webcams, Biometrics devices such as finger print scanners etc.
- 4.6.9 GUI tools for configuring devices such as Network cards, wireless cards, sound, display etc. Multilingual support for Indian Languages.

4.7 Packing Delivery & Documentation:

- 4.7.1 The supplier shall provide such packing as is required to prevent damage or deterioration of the goods during transit to their final destination as indicated in the Contract. The packing shall be sufficient to withstand, without limitations, rough handling during transit and exposure to extreme temperatures and precipitation during transit and open storage. The Supplier shall be responsible for any defect in packing.
- 4.7.2 The packing, marking and documentation within and outside the packages shall comply strictly with such special requirements as will be specifically provided for in the contract.
- 4.7.3 Delivery of the goods and associated documentation will be done in such manner as may be prescribed by the Purchaser in the Contract.

4.8 Insurance:

- 4.8.1 The Goods supplied under the Contract shall be fully insured against loss or damage incidental to manufacture or acquisition, transportation, storage and delivery.

- 4.8.2 The supplier will indemnify the Purchaser from all responsibility of compensation etc. caused by third party injury including death while he is discharging his duties under the contract.

4.9 Transportation:

- 4.9.1 The entire cost of carriage/transportation from the port of discharge to the destination shall be borne by the Supplier.
- 4.9.2 Where the Supplier is required to effect delivery to some other address within Himachal Pradesh, the supplier shall be required to meet all transport and storage expenses until delivery is completed.

4.10 Literature and Instruction:

- 4.10.1 Each supplied equipments packing box must contain copy of illustrated literature and instruction books regarding the installation, handling, maintenance and use of the Goods at each station shall be supplied by the supplier as part of the Contract price before dispatch of the first assignment.

4.11 Payment:

- 4.11.1 Payment shall be made in two instalments.
- 4.11.2 **First Instalment:** First Instalment shall be paid after delivery of the Goods. 1st instalment shall be regulated in such a manner that the total payment after delivery is 85% of the order value. A claim for first instalment shall be staked by the Supplier when he has supplied 100% ordered equipments. The payment will be made after receipt of duly acknowledged delivery challan(s) & invoice(s), as required by the Purchaser.
- 4.11.4 **Second Instalment:** Remaining 15% amount shall be released to the supplier within six weeks of complete delivery of the ordered number of desktops, its installation and execution of Performance Bank Guarantee @5% of the order value for proper maintenance during warranty period.

Note: *First instalment shall be released only on production of bill supported by delivery challan by the Supplier. Any bill supported by requisite documents will be processed within 15 days and objections, if any, will be conveyed in one go within this period. If the claim is found in order, the payment will be made within 2 weeks from the date of submission of such bills alongwith required documents.*

4.12 Prices:

- 4.12.1 Subject to the provision to Rule 3.11.1, the prices charged by the Supplier for Goods delivered and services performed under the Contract shall not vary from the prices quoted by the Supplier in his Bid. But in case of global or national fall in prices of a product in IT/Electronics industry due to a change in Government Policy or otherwise, such a reduction shall be passed on to the Purchaser after mutual negotiations.
- 4.12.2 There shall be no effect of the exchange rate variation etc., on the rates to be quoted by the

Vendor during one year period.

4.13 Modification in the Order:

4.13.1 The Purchaser may at any time, by written order given to the Supplier make changes within the general scope of the Contract in anyone or more of the following:

- (a) The specifications of the Goods
- (b) The method of shipment or packing
- (c) The service to be provided by the Supplier
- (d) quantity of goods
- (e) Any other change that the purchaser may deem fit

4.13.2 If any such change causes an increase or decrease in the cost of, or the time required for the Supplier's performance of any part of the work under the Contract, an equitable adjustment shall be made in the Contract price or delivery Schedule, or both, and the Contract shall accordingly be amended. Any claims by the Supplier for adjustment under this clause must be put forth within 30 days from the date of the Supplier's receipt of the Purchaser's change order.

4.14 Subcontract:

4.14.1 The Supplier shall not assign in whole or in part, its obligations to perform under the Contract, except with the Purchaser's prior written consent.

4.14.2 The Supplier shall notify the Purchaser, in advance in writing, of all sub-Contracts awarded under the Contract if not already specified in his bid. Such notification, in his original bid or later (even if with prior approval of Purchaser) shall not relieve the Supplier of any liability or obligations under the Contract.

4.14.3 Subcontracts must comply with the provisions of the clause 3.3.

4.15 Delay in the Supplier's Performance:

4.15.1 Delivery of the goods and the performance of services shall be made by the Supplier in accordance with the time schedule specified by the Purchaser in the Contract.

4.15.2 Any unjustifiable delay by the Supplier (category-1 & 2) in the performance of his delivery obligation may render the Supplier liable to any or all the following (i) forfeiture of its performance security, (ii) imposition of liquidated damages @Rs 100/- per day per desktop (iii) termination of the contract and risk purchase at Supplier's risk (iv) initiation of any other legal proceedings.

4.15.3 The Supplier will strictly adhere to the time-schedule for the performance of Contract. However, the Purchaser can relax this time limit in force majeure conditions.

4.16 Termination for Default:

4.16.1 The Purchaser may without prejudice to any other remedy for breach of contract, (including forfeiture of Performance Security) by written notice of default sent to the supplier, terminate

the Contract in whole or in part after sending a notice to the Supplier in this regard.

(a) if the Supplier fails to deliver any or all of the goods within the time period(s) specified in the Contract, or any extension thereof granted by the Purchaser pursuant to clause 3.15.3, or

(b) if the Supplier fails to perform any other obligation under the Contract.

4.16.2 In the event the Purchaser terminates the Contract in whole or in part, he may procure, upon such terms in such manner, as it deems appropriate, goods similar to those undelivered, and the Supplier shall be liable to pay excess cost of such similar goods to the Purchaser. This liability will be in addition to forfeiture of performance guarantee and any other legal proceedings, which the Purchaser may initiate as per Para 4.15.2.

4.17 Force Majeure:

4.17.1 Notwithstanding the provisions of the clauses 4.15 and 4.16, the Supplier shall not be liable for forfeiture of its performance security or termination for default, or payment of any damages, if and to the extent that his delay in performance under the Contract is the result of an event of Force Majeure.

4.17.2 For purpose of this clause, Force Majeure means an event beyond the control of the Supplier and not involving the Supplier's fault or negligence and not foreseeable. Such events may include, but are not restricted to, acts of the Purchaser either in its sovereign or contractual capacity, war, revolutions, fires, floods, epidemics, quarantine restrictions and freight embargoes.

4.17.3 If a Force Majeure situation arises, the Supplier shall promptly notify the Purchaser in writing or such conditions and the cause thereof. Unless otherwise directed by the Purchaser in writing, the Supplier shall continue to perform its obligations under the Contract, as far as reasonably practical, and shall seek all reasonable alternative means for performance, not prevented by the *Force Majeure* event.

4.18 Taxes and Duties:

4.18.1 Supplier shall be entirely responsible for payment of all taxes, duties and levies, imposed up to/until the delivery point specified in the Contract. If there is a reduction in any of the statutory duties and levies before the despatch of goods, the benefit of the same will be passed on to the Purchaser.

SECTION - 5

**MAINTENANCE CONDITIONS,
FACT SHEETS, PROFORMAS
& SCHEDULES.**

TECHNICAL SPECIFICATIONS AND MAINTENANCE CONDITIONS

5.1. SCOPE OF THE TENDER:

The successful Bidder(s) for Category-1 (Desktops) will provide the following services:

(i) Manufacture /Import (ii) Testing (iii) Supply (iv) Installation (vi) After Sales Service during warranty and Annual Maintenance period.

(i) Manufacture/Import.

The Bidder can manufacture the Goods in India or import the same (in full or in parts) from any part of the world.

(ii) Testing

Testing/ Benchmarking as per requirement of the Purchaser and in such manner and for such size of sample as may be prescribed subsequently may be got done as a part of the Contract.

(iii) Supply

The Goods need to be supplied F.O.R. as per the list of destinations to be supplied at the time of signing the Contract.

(iv) Installation and Commissioning of Desktops.

The successful bidder of Desktops will do installation of Ubuntu software and any application software developed/procured by H.P. High Court on these desktops free of cost. These software and contents will be provided to supplier either of CD/DVD's/Pen Drives/HDD media. The supplier may ensure that these software work/run properly on the supplied desktops.

(v) After sales services

The Supplier of Desktops will ensure proper after sale support mechanism in place for providing after sale support in the State. The Desktop **shall keep at least 1% equipments as spare**, to provide immediate replacement, with the service centre during the warranty period, It will be desirable that minor functional problems of these equipments are taken care of by the service centre only. In case of major & specific problems, respective vendors will have to rectify the defect within the time-limits prescribed in Para 5.2.2 below, otherwise must have to replace with the new one.

The supplier will station one resident service engineer at Himachal High Court at Shimla for maintenance support and coordination apart form other service arrangement in the State or its surrounding.

5.2 AFTER SALES SERVICES:

5.2.1 Comprehensive Warranty:-

The Supplier of Category-1 (Desktop) shall provide Comprehensive OEM warranty (including labour and spares) for 60 calendar months for desktops. **The warranty shall cover the system software, Labour and all the hardware parts including updation / upgradation (free of cost) of the Operating System.** An undertaking to this effect shall be given by the Bidder in the Fact Sheets.

5.2.2 Service Support:

The Service Support in the State shall be manned by qualified Engineers as per Clause 5.1(v) above . It will be equipped, with sufficient inventory of spares as per ABC Analysis. The supplier will provide prompt after sales support and shall attend any complaint not later than 24 hours. The minor and major defects shall be rectified not later than 36 hours and 60 hours respectively. If defect is not rectified within the time stipulated as above penalty as prescribed by the Purchaser will be imposed. The penalty for delay in after sale services shall be as under :

- 1) Desktop & Switches @Rs. 0.5% per day of the equipment cost .
- 2) However, the penalty in such instances shall not exceed 10% of the equipments cost against a non attendance/non rectification of defects against a service call.

5.2.3 Inventory of Spares:

An ABC analysis of inventory of spares shall be done by the Purchaser in consultation with the supplier to ensure that all critical spares/ components apart from the 1% inventory of new equipments for replacement purposes (if equipment are beyond repair within 60 hours) are available with the Service Centres in sufficient quantity.

5.3 TECHNICAL SPECIFICATIONS & QUANTITIES:

5.3.1 The Technical Specifications and the required quantities have been given in Annexure-I.

These specifications should be carefully studied by the Bidder, so that the product could be technically evaluated as per the Purchaser's requirement.

5.4. FACT SHEETS:

- i) Fact Sheets as per SCHEDULE-II in Section-5 are to be filled in by the bidders as part of the Bid. These Fact Sheets should be complete in all respects and should be free from errors and omissions. All required parameters must be replied to in affirmative/ negative. **In case of any difference between fact sheets (in Section – 5) and the specifications given in Annexure – I Section - 6, the latter shall prevail.**
- ii) The Bidder shall also supply along with the Bid all brochures and authenticated bulletins

carrying latest changes covering the technical aspects of each item appearing in schedule of requirement intended to be supplied by the Bidder. For the purpose of establishing latest changes, print-outs down loaded from INTERNET (& duly authenticated) may be acceptable.

5. Acceptance Testing After Notification of Award:

- i. The Purchaser may conduct benchmarking & acceptance test, which could involve operation of complete system for at least two consecutive days. The Supplier(s) will provide full assistance in this regard. Partial delivery/ installation/ testing of hardware/ system software will not be permissible for acceptance/ payment. The criteria for benchmarking/ acceptance will be conveyed separately.

PROFORMA- A

(Declaration by the O.E.M.)

[Para 2.8(I)(ii)]

To

Date :

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla- 171013.**

Subject : *Authorisation to a distributor for tender No. HPSEDC/CC/e-Courts/2K16-9464*

Dear Sir,

Please refer to your Notice Inviting Tenders for procurement of Desktops published in The Tribune” and “The Hindu”.

M/s _____ (Bidder), who is our reliable distributor for the last _____ years, is hereby authorised to quote on our behalf for this prestigious tender. M/s _____ (Bidder) is likely to continue as our business partner during years to come. We undertake the following regarding the supply of these equipments/ peripherals etc.

1. The desktops/ networking switches supplied in this tender shall be manufactured by us as per the specifications required by the Purchaser. M/s _____ (Bidder) shall not be allowed to do any hardware integration on our equipment.
2. It will be ensured that in the event of being awarded the contract the desktops will be delivered by M/s _____ (Bidder) & maintained by M/s _____ (ASP) properly as per the conditions of the contract. For this purpose, we shall provide M/S _____ necessary technical support including technical updates, & spares to the ASP. If M/s _____ fails to maintain the equipments for any reason what-so-ever, we shall make alternative arrangements for proper maintenance of these desktops/ networking switches during the warranty period. During the period of 5 years’ warranty, we shall provide full support back up to the Bidder/ASP. On the whole, it shall be ensured that the clauses regarding service and maintenance of desktops/networking switches do not get diluted in implementation due to non-availability of spares and lack of technical inputs from our side even during AMC/extended warranty period.
3. If due to any reason whatsoever, the tie up between our Company & M/s _____ (Bidder) or M/s _____ (ASP) breaks down subsequently, we shall make necessary alternatives arrangements for honouring the terms of the contract.

Yours very truly,

Name : _____
Designation : _____
Company : _____

PROFORMA - B

[Para 2.8 (II)(i)]

I. Financial Parameters

1. Net worth as on 31-03-14 and 31-03-15
2. (PBT) Profit before taxes for the last three years.
3. (PAT) Profit after taxes for the last three years.
4. Income Tax Return for the last three years.
5. Equity Base
6. Premier contributors to Equity including Promoter's Contribution.
7. Turn-over during the last 3 financial years.

II. Growth Profile

(i) Percentage increase in
t/o from 2011-12 to 2012-2013

(ii) Percentage increase in
t/o from 2012-2013 to 2013-14

(iii) Percentage increase in
t/o from 2013-14 to 2014-15

III. Installation Base and Regional Spread

IV. Customer Support and Service.

(i) Number of engineers and their qualification

	Qualification	Numbers (\$)	Experience		Special Attributes *
	B.Tech and above				
	Diploma Holders				
	Others				

(ii) Inventory of critical components maintained at _____

- Give special attributes such as Microsoft Certified etc.
- \$ Indicate number of Engineers in Himachal Pradesh / Chandigarh

PROFORMA - C

[Para 2.8(II)(ii)]

DETAILS OF EQUIPMENTS BASE

Sr.No.	Organisation(\$)	Number of Servers /PCs/Laptops/Net- books/Tablets Supplied/ installed.	Value	Date of Order	Current Status
1.					
2.					
3.					
4.					

* Give latest position regarding installation and arrangement for after sales support.

\$ Give telephone/ fax No./email-id and address of the contact persons

PROFORM - D

**DECLARATION REGARDING ACCEPTANCE OF TERMS & CONDITIONS
CONTAINED IN THE TENDER DOCUMENT**

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla-13.**

Sir,

I have carefully gone through the Terms & Conditions contained in the Tender Document [No.HPSEDC/CC/e-Courts/2K16-9464] regarding procurement of desktops on behalf of H.P. High Court by HPSEDC. I declare that all the provisions of this Tender Document contained in Section-1 to Section-6 are acceptable to my Company/firm. I further certify that I am an authorised signatory of my company and am, therefore, competent to make this declaration.

Yours very truly,

Name: _____

Designation: _____

Company: _____

Address: _____

Contact No:

Email-id:

PROFORM - E

DECLARATION REGARDING PAST PERFORMANCE

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla-13.**

Sir,

I have carefully gone through the Terms & Conditions contained in the Tender Document [No.HPSEDC/CC/e-Courts/2K16-9464] regarding procurement of desktops on behalf of H.P High Court by HPSEDC. I hereby declare that my company has not been debarred/black listed by any Government / Semi Government organizations for quality/ service products nor is there any pending dispute regarding short shipment/ installation/service. I further certify that I am an authorized signatory of my company and am, therefore, competent to make this declaration.

Yours very truly,

Name: _____

Designation: _____

Company: _____

Address: _____

Contact No:

Email-id:

Proforma – F
Bank Guarantee (BG)

Date _____

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd., First Floor, IT
Bhawan, Mehli, Shimla-13.**

Dear Sir,

1. Whereas M/s. _____ (hereinafter called “Bidder”) has quoted against the Tender No. HPSEDC/CC/e-Courts/2K16-9464 invited by M/s HP State Electronics Development Corporation Ltd. (HPSEDC) towards supply, installation and maintenance of computer hardware and allied accessories is supposed to furnish Bank Guarantee the same valid for a period of 120 days.
2. NOW THEREFORE KNOW ALL THE MAN THESE PRESENTS THAT WE, __ (Bank Name) _____ having its Head Office at _____ (hereinafter called “the Bank”) are bound up to the Client in the sum of Rs. _____/- (Rs. _____) only) for which payment will and truly to be made to the said Client, the Bank binds itself, its successors and assignees by these presents.
3. The Bank further undertakes to pay to the purchaser up to the above amount on receipt of its first written demand, without the Client/HPSEDC having to substantiate its demand. The Client’s decision in this regard shall be final and shall not be called upon to question under any circumstances. The Bank Guarantee will remain in force up to 120 days. However, its validity can be got extended before expiry of its validity solely at the instance of the HPSEDC. This clause shall remain valid notwithstanding anything else contained to the contrary in this document.
4. Our responsibility under this guarantee is restricted to Rs. _____/- (Rupees _____) only and it will remain enforce up to _____ unless a demand in writing is received by the bank on or before _____, all your rights under the said guarantee shall be forfeited and we shall be released and discharged from all the liabilities thereunder.
5. This guarantee will remain in force up to <date of validity> and any demand in respect thereof should reach the Bank not later than the specified date/dates. However, notwithstanding anything else contained to the contrary in this Guarantee, if the bidder does not submit the fresh bank guarantee or extend the existing Bank Guarantee till 15 days before expiry of this bank guarantee, the Purchaser/HPSEDC may either forfeit the BG or ask the Bank to extend validity of the Bank

Guarantee for a further period not exceeding six months. In the latter situation, the Bank shall comply with such a request of extension.

6. Sealed with the Common Seal of the said Bank this _____ day of _____, 2016. In witness whereof the Bank, through its authorized officer, has set its hand and stamp on this _____ day of _____, 2016 for Bank _____

Witness

Signature

Name

M/s. _____ (complete address)

Note: This guarantee will attract stamp duty as a security bond.

A duly certified copy of the requisite authority conferred on the official/s to execute the Guarantee on behalf of the bank should be annexed to this guarantee for verification and retention thereof as documentary evidence.

Proforma - G

Performance Bank Guarantee Template

Date : _____

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd., First Floor, IT
Bhawan, Mehli, Shimla-13.**

Dear Sir,

1. Whereas M/s. _____ (hereinafter called "CONTRACTOR") has supplied _____ (as per Bill of Material Specified in this Document) as per agreement/supply order No. _____ dated _____ signed between the HPSEDC (hereinafter called "Client") and them and as per the agreement/supply order the M/s. _____ is supposed to furnish Performance Security for supplied equipments (Desktops), Install and maintain the same for a period of 5 years.

2. NOW THEREFORE KNOW ALL THE MAN THESE PRESENTS THAT WE, __ (Bank Name) _____ having its Head Office at _____ (hereinafter called "the Bank") are bound up to the Client in the sum of Rs. _____/- (Rs. _____) only) for which payment will and truly to be made to the said Client, the Bank binds itself, its successors and assignees by these presents.

3. The Bank further undertakes to pay to the purchaser up to the above amount on receipt of its first written demand, without the Client having to substantiate its demand. The Client's decision in this regard shall be final and shall not be called upon to question under any circumstances. The Bank Guarantee will remain in force up to _____. However, its validity can be got extended before _____ solely at the instance of the Purchaser. This clause shall remain valid notwithstanding anything else contained to the contrary in this document.

4. Our responsibility under this guarantee is restricted to Rs. _____/- (Rupees _____) only and it will remain enforce up to _____ unless a demand in writing is received by the bank on or before _____, all your rights under the said guarantee shall be forfeited and we shall be released and discharged from all the liabilities thereunder.

5. This guarantee will remain in force up to <date of validity> and any demand in respect thereof should reach the Bank not later than the specified date/dates. However, notwithstanding anything else

contained to the contrary in this Guarantee, if the implementing agency does not submit the fresh performance bank guarantee (as per required schedule and amount) till 15 days before expiry of this performance bank guarantee, the Purchaser may either forfeit the PBG or ask the Bank to extend validity of the Bank Guarantee for a further period not exceeding six months. In the latter situation, the Bank shall comply with such a request of extension.

6. Sealed with the Common Seal of the said Bank this _____ day of _____, 2016. In witness whereof the Bank, through its authorized officer, has set its hand and stamp on this _____ day of _____, 2016 for Bank _____

Witness

Signature

Name

M/s. _____ (complete address)

Note: This guarantee will attract stamp duty as a security bond.

A duly certified copy of the requisite authority conferred on the official/s to execute the Guarantee on behalf of the bank should be annexed to this guarantee for verification and retention thereof as documentary evidence.

ANNEXURE-A**DISTRICT WISE DETAIL OF REQUIREMENT OF COMPUTER HARDWARE, LAN AND POWER POINTS**

Sl. No.	Name of Civil & Sessions Division in H.P.	No of i5 Computers to be procured	No of i3 Computers to be procured
1	Bilaspur	11	33
2	Chamba	5	15
3	Solan	13	39
4	Nahan	11	33
5	Kangra at Dharamshala	28	84
6	Mandi	16	48
7	Shimla	29	87
8	Rampur Bushahr	7	21
9	Kullu	7	21
10	Una	11	33
11	Hamirpur	11	33
Grand Total		149	447

SCHEDULE - 1

PRICE SCHEDULE

Upload Price as per BOQ (Bill of Quantity) Sample BOQ is as under

V3_BOQ_ItemRate_Template.xls [Compatibility Mode] - Excel

FILE HOME INSERT PAGE LAYOUT FORMULAS DATA REVIEW VIEW Team

A18 : 2.04

Item Rate BoQ

1 **Validate** **Print** **Help**

4 **Tender Inviting Authority:**

5 **Name of Work:**

6 **Contract No:**

8 **Bidder Name :**

PRICE SCHEDULE
 (This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER	TEXT #	NUMBER #	TEXT #	NUMBER #	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	BASIC RATE In Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT In Words
1	2	4	5	13	53	55
1.01	Desktop Computer i3					
1.02	Desktop Computer i5	149	Nos		0.00	INR Zero Only
2.01	8 ports 10/100/1000 Mbps & 2 ports 10/100/1000 Mbps /SFP port, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	447	Nos		0.00	INR Zero Only
2.02	16 ports 10/100/1000 Mbps & 2/4 SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	1	Nos		0.00	INR Zero Only
2.03	24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	1	Nos		0.00	INR Zero Only
2.04	24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex with additional dedicated stacking port & stacking cable, Layer 2 Switch	1	Nos		0.00	INR Zero Only
Total in Figures					0.00	INR Zero Only
Quoted Rate in Words					INR Zero Only	

BoQ1

READY Search Windows

SCHEDULE- II

FACT SHEET FOR DESKTOP (ITEM NO 1.01)

ANNEXURE-I

Category – 1, Item –1.01

Technical Specifications of Desktop

Intel i3 Desktop or Equivalent or better		Make/Model offer / higher configuration/ compliance (Yes/No)
Name of the Item	Description of Requirement	
Processor & Mother board	Intel i3 Processor with latest generation or equivalent	
Processor Series	T or S series Processor or better	
Base Frequency	2.6 Ghz or Higher	
Processor Cache	As per Processor	
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots	
TDP (Thermal Design power)	Not More than 55W	
Memory & Disk Storage		
System Memory (RAM)	4GB 1600 Mhz DDR-III Memory or Higher	
Expandable Memory	Upto 8 GB, at least 2 slots	
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More	
Platform/Architecture		
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser	
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.	
System Architecture	64-Bit	
Display & Graphics		
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification	
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller	
Monitor mounting Support	Vesa Screws Cover for wall Mount	

Input		
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board	
Audio		
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)	
Communication		
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint	
Wireless	IEEE 802.11 b/g/n	
Bluetooth	NA	
Ports/Slots		
USB Port	4xUSB 2.0, 2xUSB 3.0	
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI	
Power supply and energy efficiency (Green Compliance)		
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized	
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later	
Security Features		
USB Ports Security	USB Port Disable (through BIOS)	
Warranty & Service Support		
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support fromOEM	
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.	

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.

FACT SHEET FOR DESKTOPS

ANNEXURE-I

Category – 1, Item –1.02

Technical Specifications of Desktop

Intel i5 Desktop or Equivalent or better		Make/ Model offer / higher configuration/ compliance (Yes/No)
Processor & Mother board	Intel i5 Processor with latest generation or equivalent	
Processor Series	T or S series Processor or better	
Base Frequency	3.3 Ghz or Higher	
Processor Cache	As per Processor	
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots	
TDP (Thermal Design power)	Not More than 65W	
Memory & Disk Storage		
System Memory (RAM)	8GB 1600 Mhz DDR-III Memory or Higher	
Expandable Memory	Upto 16 GB, at least 2 slots	

Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More	
Platform/Architecture		
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser	
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.	
System Architecture	64-Bit	
Display & Graphics		
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification	
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller	
Monitor mounting Support	Vesa Screws Cover for wall Mount	
Input		
Web Camera	N.A	
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board	
Audio		
Microphone	NA	
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)	
Communication		
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint	
Wireless	IEEE 802.11 b/g/n	
Bluetooth	NA	
Ports/Slots		
USB Port	4xUSB 2.0, 2xUSB 3.0	
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI	
Power supply and energy efficiency (Green Compliance)		
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of system with all USB ports utilized	
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later	
Security Features		
USB Ports Security	USB Port Disable (through BIOS)	
Warranty & Service Support		
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support from OEM	
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.	

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.

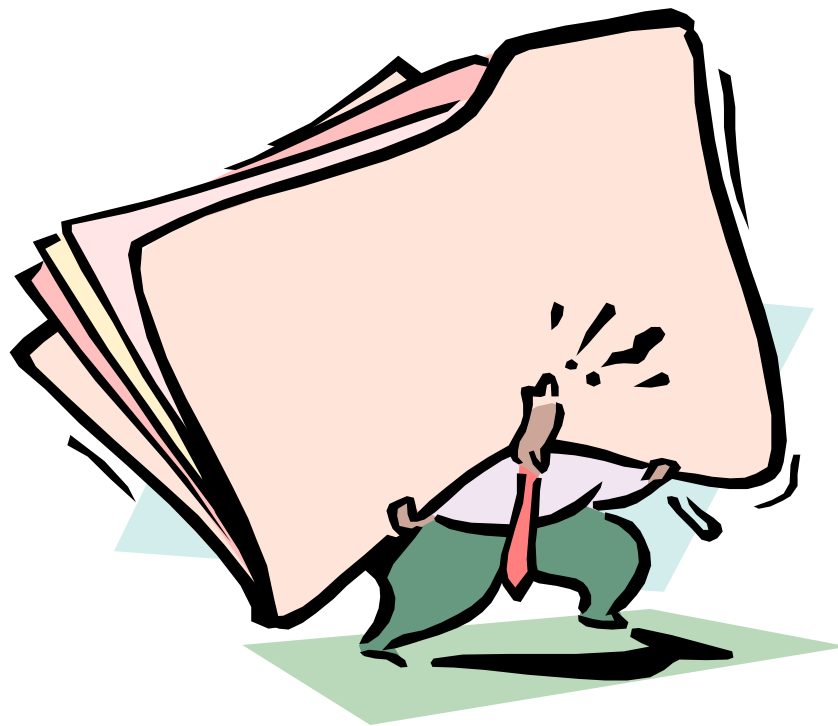
SECTION- 6

TECHNICAL SPECIFICATIONS

ANNEXURES

Tender Document No:

HPSEDC/CC/e-Courts/2K16-9464



ANNEXURE-I

Category – 1, Item –1.01

Technical Specifications of Desktop

(Qty. 447 Nos. ±10%)

Intel i3 Desktop or Equivalent or better	
Name of the Item	Description of Requirement
Processor & Mother board	Intel i3 Processor with latest generation or equivalent
Processor Series	T or S series Processor or better
Base Frequency	2.6 Ghz or Higher
Processor Cache	As per Processor
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots
TDP (Thermal Design power)	Not More than 55W
Memory & Disk Storage	
System Memory (RAM)	4GB 1600 Mhz DDR-III Memory or Higher
Expandable Memory	Upto 8 GB, at least 2 slots
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More
Platform/Architecture	
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.
System Architecture	64-Bit
Display & Graphics	
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller
Monitor mounting Support	Vesa Screws Cover for wall Mount
Input	
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board
Audio	
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)
Communication	
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint
Wireless	IEEE 802.11 b/g/n
Bluetooth	NA
Ports/Slots	
USB Port	4xUSB 2.0, 2xUSB 3.0
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI
Power supply and energy efficiency (Green Compliance)	
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later
Security Features	

USB Ports Security	USB Port Disable (through BIOS)
Warranty & Service Support	
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support from OEM
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.

ANNEXURE-I

Category – 1, Item –1.02

Technical Specifications of Desktop

(Qty 149 Nos. ±10%)

Intel i5 Desktop or Equivalent or better	
Processor & Mother board	Intel i5 Processor with latest generation or equivalent
Processor Series	T or S series Processor or better
Base Frequency	3.3 Ghz or Higher
Processor Cache	As per Processor
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots
TDP (Thermal Design power)	Not More than 65W
Memory & Disk Storage	
System Memory (RAM)	8GB 1600 Mhz DDR-III Memory or Higher
Expandable Memory	Upto 16 GB, at least 2 slots
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More
Platform/Architecture	
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.
System Architecture	64-Bit
Display & Graphics	
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller
Monitor mounting Support	Vesa Screws Cover for wall Mount
Input	
Web Camera	N.A
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board
Audio	
Microphone	NA
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)
Communication	
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint
Wireless	IEEE 802.11 b/g/n

Bluetooth	NA
Ports/Slots	
USB Port	4xUSB 2.0, 2xUSB 3.0
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI
Power supply and energy efficiency (Green Compliance)	
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later
Security Features	
USB Ports Security	USB Port Disable (through BIOS)
Warranty & Service Support	
Warranty	5 Years on site Comprehensive Warranty support with Level 1 Support from bidder and Level 2 support from OEM
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.